

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

APPLICATION No. 176 OF 2016 (WZ)

IN THE MATTER OF:

PRAKASH DHAKAD

... APPLICANT

VERSUS

VADODARA MUNICIPAL SEVA
SADAN & ORS.

...RESPONDENTS

AFFIDAVIT OF COMPLIANCE ON BEHALF OF MUNICIPAL
CORPORATION – RESPONDENT No. 1

I, Shailesh Kalidas Naik, adult, having my office at Vadodara Mahanagar Seva Sadan, Khanderao Market, Vadodara do hereby solemnly affirm and state on oath as under:

1. I am presently serving as In-charge Deputy Municipal Commissioner (North Zone), Additional City Engineer (Gas) and Head of the Department (Solid waste Management), with the Vadodara Municipal Corporation - respondent no. 1 in the present application. I am conversant with the facts of the case having perused the record pertaining to the case available in my office. I am authorised to swear the present affidavit on behalf of the Municipal Corporation and am otherwise competent to make the present affidavit.




Addl. City Engineer (Gas)
Vadodara Municipal Corporation.



2. The present application is filed complaining about improper handling of solid waste by the Vadodara Municipal Corporation, particularly at Atladara. It is alleged in the application that the Corporation is guilty of "mis-management and burning" of Municipal Solid Waste at its Atladara Solid Waste Management Plant. A grievance has also been made about non-compliance and/or violation of the provisions of Municipal Solid waste (Management and Handling) Rules, 2000 while managing and handling the waste at Atladara. On the basis of these allegations and contentions, the applicant has prayed for the following reliefs: Management), Management),

"A. Direct the Respondents to stop all or any burning activities of Municipal Solid Waste at Atladara Solid Waste Management Plant.

B. Direct the Respondents to ensure that the Municipal Solid Waste are Segregated according to the Municipal Solid Wastes (Management and Handling) Rules, 2000 and commence with functioning of the composite plant."

3. Affidavits have been filed by the Corporation refuting the allegation that the Corporation is processing solid waste generated in the city at its Atladara site, and that there is mismanagement in handling and processing of the waste at the site. It has been mentioned by the Corporation that it had setup its first Waste Processing Facility at Atladra. The capacity of this plant for treating unsegregated solid waste at the time of commissioning was 250 TDP. The collected waste was segregated at the site. The biodegradable waste was composted. The solid waste was processed by mechanical aerobic windrow composting method. The reject was



[Signature]
Addl. City Engineer (Gas)
Vadodara Municipal Corporation



transported to the secured sanitary landfill site. The facility possessed all the requisite permissions and licenses, and there was no complain about any breach or violation of any term of the permission by the regulatory authority. The permission for the processing plant at Atladara granted by the Gujarat Pollution Control Board expired on 31-01-2014. Thereafter, no processing activity is being carried out at the site. The site is only being used as a transfer station to speed up the unloading of the secondary transportation vehicles in order that such vehicles may quickly be returned to the collection zones to resume the collection activities. The collected waste is transferred to the new processing facility at Jhambua. This facility possesses the requisite permission, and such fact is not in dispute between the parties. The Corporation has also set up temporary transfer stations at VUDA (North Zone), Gadheda Market (East Zone).

4. It was accepted and admitted by the Corporation that during the period when the processing facility at the Atladra site was functional some of the waste brought to the site for processing remained unprocessed and continued to lie at the site. This was because of increase in the generation of the waste and constraints of the existing processing facility. Over time, the accumulated quantity of waste that could not be processed increased, and as per estimates about 3.75 lacs tons of waste was lying at the Atladra site.



5. The Municipal Corporation, pending the present application, issued an Expression of Interest inviting proposals for remediation of legacy waste located at Atladara site. Finally, contract came to be awarded to M/s Zigma Global Enviro

Addl. City Engineer (Gas)
Vadodara Municipal Corporation



Solutions Private Limited. The contractor proposed to deal with the legacy waste by adopting the following 03 stages of processing --

- (i) Pre Stabilization/ Bio-remediation of waste;
- (ii) Segregation or Waste Separation of Stabilised waste; and
- (iii) Disposal of Aggregates

The biodegradable waste lying at Atladara was intended to be reduced to manure, and the non-biodegradable waste was proposed to be removed from the site and transported to Jhambua where it was to be either treated or used as landfill. The work of disposing 3.75 lac metric tons of legacy waste lying at Ataladara site was to be completed by the contractor within a period of 18 months.

7. I say that the awarded work of bio-remediation of entire legacy waste at Ataladara site has been completed by the contractor on 26.12.2020. A third party inspection, by M/s Facile Maven Private Limited, has been carried out at the site. The independent agency has confirmed successful completion of the bio-remediation work at the site. A copy of report submitted by M/s Facile Maven Private Limited dated 4.03.2021 is annexed herewith and marked as **Annexure RR-1**. Thereafter, a completion certificate has been issued by the Corporation, and a copy thereof is annexed herewith and marked as **Annexure RR-2**.



8. I state that as on date there is no legacy waste lying unprocessed at the Ataladara site. I further declare that no new dumping of any waste is taking place at the Ataladara site.

Addl. City Engineer (Gas)
Vadodara Municipal Corporation

Regd. No.: 16589
Date : 8/9/2021



Some photographs of the site are annexed herewith and marked as **Annexure RR-3**.

- 9. I say that land adjacent to the reclaimed land is used as a temporary transfer station for South Zone and West Zone. The waste collected by door to door vehicles is transferred into bigger dump trucks and other vehicles at this location, and thereafter transferred to the Jhabua site for processing. I state and declare that all newly generated waste of the city is transported to and processed at Revenue Survey No. 346, Makarpura (Jhabua site).
- 10. I assure that the Corporation shall continue to ensure that no new dumping takes place at Ataladara site, and that all the waste generated from the city is processed at Jhabua site.
- 11. I submit that in view of these facts the Hon'ble Tribunal may be pleased to close the present proceeding.



[Signature]
DEPONENT

Addl. City Engineer (Gas)
Vadodara Municipal Corporation

MY COMMISSION EXPIRES ON
19 - 02 - 2022
F. N. THAKKAR
NOTARY

VERIFICATION

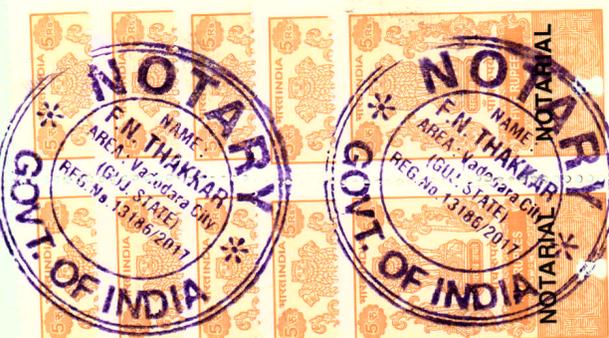
Verified at Vadodara on this **08** day of September, 2021 that the contents of the above affidavit are true and correct, nothing stated therein is false and nothing material has been concealed therefrom.

DEPONENT

[Signature]
Addl. City Engineer (Gas)
Vadodara Municipal Corporation

Solemnly Affirmed / Declared
Sworn Before me by Deponent

[Signature]
F.N. THAKKAR
NOTARY 8/9/2021





Facile Maven Pvt. Ltd.

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Adajan, Surat - 395 009. Ph. : +91 99798 77720.
Tele : + 91 2 61 2 7 3 3 5 8 4
E - mail : surat@facilemaven.com
Website : www.facilemaven.com

Ref: FM Surat/VMC-Atladara TPI/398/2021

Date: 04.03.2021

To,
Solid Waste Manager,
Solid Waste Management Department,
Vadodara Municipal Corporation (VMC),
Vadodara – 390209

Project Name: Providing TPI services for "Bio-remediation of Legacy Waste located at Atladara Project under Swachh Bharat Mission for Vadodara Municipal Corporation"

Subject: Processing of Additional Legacy Waste

Ref: ZGESPL/RL/VMC/21-21/476 Dated 04.03.2021

Dear Sir,

We certify that Zigma Global has completed processing of 3,75,000 MT of the legacy waste as on 23rd July 2020. Further, as per the terms and condition agreed with VMC, Zigma Global has also processed additional legacy waste from the site to clear and reclaim the land as per the tender condition at their own cost. Details of additional waste processed as per the daily emails received from Zigma Global is as under:

Month	Processing (MT)
Jul-20	1278.16
Aug-20	73.06
Sep-20	2884.93
Oct-20	15946.85
Nov-20	14574.89
Dec-20	9983.68
Total	44,741.60

Hence, the total waste processed for the entire project is as under:

1. Waste Processed for VMC as per the tender condition= 3,75,000 MT
2. Additional Waste Processed towards clearing the land = 44,741.60 MT
3. Total Waste Processed for the entire project = 4,19,741.60 MT

This is for your kind information and further necessary action, please.

Regards,

Facile Maven Pvt. Ltd

S.S. Dalal

Ms. Shruti Dalal
(Project Manager)



VADODARA MUNICIPAL CORPORATION

Khanderao Market Building
Rajmahel Road
Vadodara 390 001.

P.B.X.: 2433116, 2433118
2433388, 2433666
FAX NO. : (0265) 2433060

Solid Waste Management
Vadodara Municipal Corporation
Date: 04/03/2021.

WHOMSOEVER IT MAY CONCERN

This is to certify that M/s Zigma Global Environ Solutions Pvt Ltd., No.64, First Floor, Kalaimagal Kalvi Nilaiyam Road, Erode - 638001 has received a work order from Vadodara municipal corporation for " Remediation of Legacy waste located at Atladara utilizing various methodologies/ technologies confirming SWM Rule 2016 Swachh Bharat Mission Guidelines, Mahatma Gandhi Swachhata Mission Guidelines and as per the guidelines of Hon. National Green Tribunal" on 19.08.2017.

We here by confirm that they have successfully processed 4,19,741=60 MT (375000 MT as per work order + 44741=60 MT over & above) of Municipal Solid Waste using Bio Mining Technology by 26.12.2020 and have disposed all the aggregates and also 100% land has been reclaimed.

The capacity of their plant processing plant was approximately 800 MT per day.

Additional City Engineer (Gas)
Vadodara Municipal Corporation

Before Take Over



After Pre Stabilisation



After Reclamation



After Pre Stabilization



After Reclamation





